

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI  
(DELHI BENCH 'I' NEW DELHI)  
BEFORE SHRI YOGESH KUMAR U.S., JUDICIAL MEMBER  
AND  
SHRI AVDHESH KUMAR MISHRA, ACCOUNTANT MEMBER**

**ITA No. 5860/Del/2024 (A.Y. 2021-22)**

Riso India (P) Ltd. 702, Madhuban Building, 55, Nehru Place, South Delhi Delhi <b>PAN: AADCR4540C</b>	Vs.	Assessment Unit, Income Tax Department DCIT, Circle 19(1) Delhi
<b>Appellant</b>		<b>Respondent</b>

Assessee by	Sh. Sanjeev Kachhal, CA
Revenue by	Sh. Dharm Veer Singh, CIT (DR)
Date of Hearing	23/06/2025
Date of Pronouncement	23/06/2025

**ORDER**

**PER YOGESH KUMAR, U.S. JM:**

The present appeal has been preferred by the assessee for assessment year 2021-22 against the final Assessment Order dated 24/10/2024 passed by the A.O u/s 143(3) read with Section 144C (13) read with Section 144B of the Income Tax Act, 1961 ('Act' for short).

- The Assessee filed a letter stating that the Assessee has opted for 'Direct Tax Vivad se Vishwas Scheme, 2024' ('DTVSVS') and also produced the Form No. 2 issued under the scheme.

3. The ld. DR has not disputed the above fact.
4. Recoding the submission made by the Assessee, we dismiss the Appeal of the Assessee with a liberty to get the Appeal restored in case of application under 'DTVSVS'-2024 fails for any reason.
5. In the result, appeal is filed by the Assessee is dismissed as withdrawn.

**Order pronounced in the open court on 23<sup>rd</sup> June, 2025**

**Sd/-  
(AVDHESH KUMAR MISHRA)  
ACCOUNTANT MEMBER**

**Sd/-  
(YOGESH KUMAR U.S.)  
JUDICIAL MEMBER**

Date:- 23.06.2025

R.N, Sr.P.S\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI